

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.14643 of 2014

Ramesh Chandra Sahoo

....

Petitioner

None

-versus-

State of Odisha & Others

....

Opposite Parties

Mr. Debakanta Mohanty, AGA

**CORAM:
THE CHIEF JUSTICE
JUSTICE M. S. RAMAN**

**ORDER
15.12.2022**

Order No.

16. 1. The presence of the Principal Secretary is dispensed with.
2. The affidavit dated 17th May, 2022 filed by the State has been perused. *Inter alia* it is stated that the Superintendent of Police, Vigilance Cell, Cuttack on 11th May, 2022 submitted an action taken report on implementation of the Task Force Report. A total 667 number of files relating to multiple allotments were received for enquiry. It is stated that out of 162 files, 79 cases have been registered, 104 files have been returned after enquiry and 401 files are pending enquiry.
3. There is no timeline indicated in the affidavit as regards completion of the pending enquiries. A further affidavit be filed before the next date giving an up-to-date status of the enquiry.
4. List on 5th April, 2023.

(Dr. S. Muralidhar)
Chief Justice

(M. S. Raman)
Judge